

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4013 of 2020**

Razaul Ansari

... .. **Petitioner**

Versus

State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner : Mr. Raj Nandan Chatterjee, Advocate
For the State : Ms. Priya Shrestha, A.P.P.

02/27.07.2020 Heard Mr. Raj Nandan Chatterjee, learned counsel for the petitioner and Ms. Priya Shrestha, learned Spl. P.P. for the State.

So far as defect no. 5 (e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned the same are ignored.

The petitioner is an accused in connection with Dhanbad Cyber Crime P.S. Case No. 18/2020, corresponding to Cyber Case No. 73 of 2020.

On suspicion the petitioner was apprehended and cash, SBI RuPay Debit card, PayTM, Debit cards etc., were recovered.

Although learned counsel for the petitioner has stated that the petitioner does not have any criminal antecedent and is a student but it appears from the allegations that the petitioner has made a transaction of Rs. 3 lakhs on three dates and several incriminating articles were recovered from the possession of the petitioner as stated in the First Information Report.

Regard being had to the above, therefore, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

(R. Mukhopadhyay, J.)